

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 2097
(TO BE ANSWERED ON THE 20th March 2023)

CONVENIENCE FEE CHARGED ON AIR PASSENGERS

2097. SHRI SATISH CHANDRA DUBEY

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether any convenience fee is being collected from the passengers at the airports by the Airports Authority of India (AAI) and other airport operating companies;
- (b) if so, the details thereof;
- (c) whether Government is cognizant of the fact that customers are overcharged at some airports in the country and there is no uniformity in the fees;
- (d) if so, the reasons for such difference;
- (e) whether Government is willing to regulate this activity; and
- (f) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) to (f): The Government of India has set up Airport Economic Regulatory Authority of India (AERA) in 2009, to determine the tariff of aeronautical services, the fees to be levied on the passengers including User Development Fee at major airports and to monitor the set performance standards of the services. As per AERA Act, 2008, as amended from time to time, major airports have been defined as the airports which have an annual passenger throughput of more than three and a half million or any airport or a group of airports notified as such by the Central Government. At present, 27 airports are major airports under AERA Act, 2008. The non-major airports, not under the purview of AERA, are required to be regulated by the Government as per the extant provisions under Aircraft Act, 1934 and Aircraft Rules, 1937, as amended from time to time.
